GOVERNMENT OF INDIA MINISTRY OF HOUSING AND URBAN AFFAIRS LOK SABHA

UNSTARRED QUESTION NO. 1676 TO BE ANSWERED ON JULY 29, 2021

GOVERNMENT ESTABLISHMENTS ON PRIVATE RENTAL PREMISES

NO. 1676. SHRI DIPSINH SHANKARSINH RATHOD: SHRI MOHANBHAI KALYANJI KUNDARIYA:

Will the MINISTER OF HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) whether various establishments of the Government are located in the private rental premises within the NCR;
- (b) if so, the details thereof and the expenditures being incurred on those rentals premises/ area-wise since their origin of lease agreement;
- (c) whether the Government has any proposal to accommodate the various establishments those on private rental premises within the NCR into the Government owned properties;
- (d) if so, the details thereof; and
- (e) if not, the steps being taken by the Government in this regard?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN AFFAIRS

(SHRI KAUSHAL KISHORE)

(a) & (b) : Yes Sir. The Directorate of Estates, Ministry of Housing and Urban Affairs allots office space to Ministries / Departments

in General Pool Office Accommodation (GPOA) Buildings. Considering the gap between demand and supply of office space and GPOA Buildings almost fully occupied, Directorate of Estates issues 'Non Availability Certificate (NAC)' to the requisitioning Ministries/ Departments in case office space is not available in GPOA Buildings, so that they can hire office space from local bodies/PSUs/ private owners, etc. The details of rental premises/area-wise hired by the various establishments of Government and expenditure incurred on those private rental premises/area-wise since their origin of lease agreement is not centrally maintained.

- (c)& (d): The establishments of Government running in private rental premises are accommodated in GPOA Buildings on their demand subject to availability of office space.
 - (e): Does not arise.
